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GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE

NOTIFICATION NO. 58 /(RE-2005) 2004-2009
NEW DATED THE 31st MARCH , 2006

S.O.(E) In exercise of powers conferred by Section 5 of the Foreign Trade (Development & Regulation) Act, 1992 (No.22 of 1992) read with Paragraph 1.1, 2.1, 2.4 and 2.29 of the Foreign Trade Policy, 2004-2009, the Central Government hereby makes the following amendments in Table B of Schedule 2 of ITC(HS) Classifications of Export and Import Items, 2004-2009 :-

In Chapter 2 captioning “Meat and Edible Meat Offal”, the following Note 7 may be inserted after Note 6.

“On the cartons for export of meat, the following details shall compulsorily be mentioned :-

- (i) Name of the Product.
- (ii) Country of Origin
- (iii) APEDA Plant Registration No.
- (iv) Name of the exporter”

2. This issues in public interest.

(K.T. CHACKO)
DIRECTOR GENERAL OF FOREIGN TRADE
AND EX-OFFICIO ADDITIONAL SECRETARY TO THE GOVT. OF INDIA

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Dated : 31st March, 2006

Copy to all concerned
By order, etc.

(S.K.Shrivastava)
Dy. Director General of Foreign Trade

